

OFFICE OF THE DISTRICT JUDGE, PURULIA
ENGLISH DEPARTMENT
OFFICE ORDER No. 77 of 2020

Information from the District Administration, Purulia reveals Covid-19 Pandemic is on rise and probably at its peak. The official site reveals that on this day there are 539 Containment Zones as on 24.09.2020 in Purulia district. Ld. Member of the Bar during meeting with the undersigned demanded that full physical functioning of the court should take place. The Hon'ble Court vide Notification no. 3115 RG dated 31.08.2020 directed that every efforts should be made to increase judicial activities by ensuring safety measures. During hearing, in the Court, it has been noticed by the undersigned that crowding has taken place in the different court rooms and accordingly, undersigned has decided to formulate **modalities** for taking up the cases for physical hearing in the District and Sessions Judge Court, in following manner.

1. Put up petitions be filed between 11.00 a.m. to 11.05 p.m.
2. Bail petitions u/s 438 of Cr. P.C. will be taken up between 11.05 a.m. to 11.25 a.m. Thereafter, five minutes will for entrance and exit time of the Ld. Lawyers.
3. From 11.30 a.m. to 11.50 a.m. for hearing of the petition u/s 439 of Cr. P.C. Thereafter, five minutes will for entrance and exit time of the Ld. Lawyers. Thereafter next 20 minutes for rest of the bail petitions, if any.
4. The Criminal Appeal, Civil Appeal and Criminal Motion of this court will be taken up for hearing at 12.30 p.m.
5. Civil Matters, Admission hearing, MACC Argument will be taken up at 12.45 p.m.
6. Remaining matters like examination of the accused u/s 313 of Cr. P.C., examination of the parties in connection with cases u/s 13B of the Hindu Marriage Act and the witnesses in Civil and Sessions cases will be examined at 2.00 p.m.

The modalities of the hearing as mentioned above as example can be prepared by each and every court according to the diary and nature of the case.

The time schedule and slot for hearing can also be fixed with intimation to the undersigned and also with information to the Bar and time of such slot for hearing can be displayed in the outside of the court room on the Notice Board for convenience of the litigants and the Ld. Lawyers.

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All the courts of this judgship will take serious effort to proceed with the Trial of the cases by the examining the witnesses as far as practicable and Top priority should be given in respect of those cases which are at mature stage (both Civil and Criminal) and Top priority should also be given to the cases in which accused person are languishing in jail and where there is direction of the Hon'ble High Court for quick disposal of the cases, as well as Magistrate triable cases u/s 125 of Cr. P.C and under section D.V. Protection Act, if any.


If at any point of the time, if it appears to the presiding officer of any court that the particular court has become crowded and litigants are entering in the court room, at that time, Presiding officer may stop functioning of the court.

Let a copy of this order be forwarded to all the officers of this Judgship as well as to the Office bearer of the Purulia Bar and Raghunathpur Bar for information and taking necessary action.

Ld. Lawyers, who appear before any court, will ensure that their clients **do not enter the court room, unless there is legal necessity.** The litigants may be asked by the Ld. Lawyers to stand out side of the court room to reduce the crowding and will ensure that social distancing and Covid-19 protection protocol are maintained.

Ld. Lawyers are requested to co-operate in maintaining Covid protocol and it is hoped that the Office bearer of the respective Bars will ensure that modalities as mentioned in this order and determined by each court as followed in its letter and spirit.

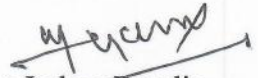
This order is continuation of order no. 62 of 2020 and 66 of 2020 and subject to modification on receipt of further direction of the Hon'ble Court.


District Judge, Purulia.

Memo. No. 1123 (26) / 25.09.2020

Copy forwarded for information and necessary action to :

1. The Additional District & Sessions Judge, 1st Court, Purulia
2. The Additional District & Sessions Judge, 2nd Court, Purulia
3. The Additional District & Sessions Judge, 3rd Court, Purulia
4. The Additional District & Sessions Judge, Raghunathpur, Purulia
5. The Additional District & Sessions Judge, FTC-1, Purulia
6. The Additional District & Sessions Judge, FTC-2, Purulia
7. The Civil Judge, Sr. Divn, Purulia.
8. The Civil Judge, Sr. Divn, (Addl. Court), Purulia.
9. The Civil Judge, Jr. Divn, Purulia.
10. The Civil Judge, Jr. Divn, Addl. Court cum Judicial Magistrate, 1st Court, Purulia.
11. The Civil Judge, Jr. Divn, 2nd Court, Purulia.
12. The Chief Judicial Magistrate, Purulia.
13. The Judicial Magistrate, 1st Court, Purulia.
14. The Judicial Magistrate, 2nd Court, Purulia.
15. The Judicial Magistrate, 3rd Court, Purulia.
16. The Judicial Magistrate, 4th Court, Purulia.
17. The Additional Chief Judicial Magistrate, Raghunathpur.
18. The Addl. Chief Judicial Magistrate, 2nd Court cum Civil Judge, Sr. Div., Raghunathpur.
19. The Judicial Magistrate, 1st Court, Raghunathpur.
20. The Judicial Magistrate, 2nd Court, Raghunathpur.
21. The Civil Judge, Jr. Divn, Raghunathpur.
22. The President, Bar Association, Purulia for his kind information and necessary action.
23. The President, Bar Association, Raghunathpur, for his kind information and necessary action.
24. The District Magistrate, Purulia.
25. The Superintendent of Police, Purulia. He is requested to make necessary arrangement for maintaining Law & Order in the Court Premises.
26. The System Officer, Purulia. He is requested to upload this order in the Official Website of this Judgeship.


District Judge, Purulia